

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 14357-14358/2015  
(Arising out of impugned final judgment and order dated 23/12/2014  
in APO No. 218/2014 23/12/2014 in APO No. 256/2014 passed by the  
High Court Of Calcutta)

DINESH CHANDER MAJI AND ORS. ETC.

Petitioner(s)

VERSUS

BISWAJIT MAJI AND ORS.

Respondent(s)

(with interim relief and office report)

WITH

SLP(C) No. 14591/2015

(WITH APPLN. (S) FOR deletion of the name of respondent and Interim  
Relief and Office Report)

SLP(C) No. 29732/2015

(With WITH Office Report)

Date : 02/05/2017 These petitions were called on for hearing today.

CORAM : HON&amp;#39;BLE MR. JUSTICE DIPAK MISRA

HON&amp;#39;BLE MR. JUSTICE A.M. KHANWILKAR

HON&amp;#39;BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR

For Petitioner(s) Mr. Nagendra Rai, Sr. Adv.

Mr. Prashant Kumar, Adv.

Ms. Prerna Singh, Adv.

Mr. Pratik Kumar, Adv.

Mr. Shantanu Sagar, AOR

Mr. Mukesh Kumar Maroria, Adv.

Mr. Mahesh Prasad, Adv.

Mr. Neeraj Shekhar, AOR

Mr. Anupam Lal Das, AOR

Mr. Anirudh Singh, Adv.

Mr. Krishanu Barua, Adv.

For Respondent(s) Mr. P.S. Patwalia, ASG

Ms. Vimla Sinha, Sr. Adv.

Mr. Tushar Bakshi, Adv.

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Ms. R.S. Jena, Adv.

Mr. Anupam Lal Das, Adv.

Ms. Tatini Basu, Adv.

Mr. Mukesh Kumar Maroria, AOR

Mr. Mohammad Mannan, Adv.

Ms. Nidhi, Adv.

UPON hearing the counsel the Court made the following

## O R D E R

Application for deletion of the name of the respondent in SLP

(C) No.14591 of 2015 is allowed.

During the pendency of the special leave petition, the Central  
Bureau of Investigation has conducted an investigation and  
submitted the report before us. The report clearly states that no  
criminal liability can be fastened.

Mr. Anupam Lal Das, learned counsel appearing for the Eastern  
Coal Field Limited, the employer, submits that a departmental  
enquiry has been initiated against one of the delinquent officers.

In view of the aforesaid, there is no need to proceed further  
in the special leave petition.

However, the departmental proceedings that has been initiated  
should be concluded within a period of six months. The employer is  
granted liberty to issue a fresh advertisement for the posts in  
question and the petitioners as well as the respondents in the  
special leave petitions and all similarly placed persons who were  
eligible and had qualified in the previous examination shall be  
extended the benefit of relaxation of age.

The special leave petitions are accordingly disposed of.

(Gulshan Kumar Arora) (H.S. Parasher)

Court Master Court Master